

In the Irwin Hospital severe warnings have been administered to the concerned staff. The tenure of one doctor was not renewed, and the case of another doctor has been brought to the notice of the Medical Council of India. The administrative arrangements have also been improved.

(c) (i) A Nursing Superintendent has been placed in exclusive charge of the Nurses Training School at the Irwin Hospital.

(ii) The male Sister Tutor working in the Nursing School has been transferred and replaced by a female Sister Tutor. The practice of sending men for training as Sister tutors has been discontinued.

(iii) It has been decided to abolish the practice of employing ward masters, who are men, in the wards where the student nurses of the nursing school go for practical work. Female nursing sisters will be provided in each department for the training of student nurses.

(iv) The number of sister tutors has been raised from 6 to 12.

(v) Work relating to student nurses has been placed under the charge of one Officer and the work relating to nursing staff has been placed under the charge of another. Both these officers are placed directly under the charge of the Medical Superintendent.

(vi) Instructions have been issued to the Director-Principal, Maulana Azad Medical College to evolve a system whereby the student nurses can freely see the Deputy Medical Superintendent, Medical Superintendent and the Director-Principal as and when required. The Director-Principal has also been asked to avail of the services of some of the members of the Hospital Welfare Society to encourage the student nurses to come forward with their grievances and difficulties.

Use of Employees of Horticulture Directorate for Private Work

781. SHRI S. D. SOMASUNDARAM:
Will the Minister of HEALTH AND

FAMILY PLANNING AND WORKS,
HOUSING AND URBAN DEVELOPMENT
be pleased to state:

(a) whether the investigations being conducted into the misuse of resources by the staff of the Directorate of Horticulture C. P. W. D., New Delhi and to fix the responsibility in this regard in connection with the marriages of children of an industrialist solemnised in December, 1967 and January, 1968 have been completed;

(b) if so, the action taken against the officers responsible for the misuse of Government resources for such decorations; and

(c) whether the Directorate of Horticulture has undertaken similar work in the past and if so, when and in whose case ?

THE MINISTER OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI K. K. SHAH): (a) and (b). The case has been looked into. The Directorate of Horticulture has been undertaking such private works on payment of necessary charges for over two decades. Approved rates exist for most of the items supplied and special rates are quoted for items for which no approved rates exist. Such works had been undertaken for Embassies, Government servants and private individuals on payment of charges. In the present case also charges were realized for the work done. In the circumstances, the question of taking action against officers does not arise.

(c) Yes, Sir. A statement showing the particulars of the cases in which work was done for private parties since 1963 is laid on the Table of the House. [*Placed in Library. See No. LT-97/69*]

Agricultural Credit Corporations

782. SHRI N. K. SANGHI :
SHRI B. K. DAS-
CHOWDHURY :
SHRI BIBHUTI MISHRA :
SHRI N. R. LASKAR :
SHRI R. BARUA :
SHRI P. C. ADICHAN :

SHRI M. L. SONDHI :
 DR. SUSHILA NAYAR :
 SHRI HUKAM CHAND
 KACHWAI :
 SHRI SRADHAKAR
 SUPAKAR :
 SHRI D. N. PATODIA :
 SHRI K. P. SINGH DEO :
 SHRI JYOTIRMOY BASU :
 SHRI SITARAM KESRI :
 SHRI RAMACHANDRA
 VEERAPPA :
 SHRI Y. A. PRASAD :

Will the Minister of FINANCE be pleased to state :

(a) the names of States and Union Territories in which the Agricultural Credit Corporations have been set up and are proposed to be set up; and

(b) the main functions of these Corporations and the Centre's share capital in these corporations and the extent to which they will be beneficial to the farmers ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) The State Agricultural Credit Corporations Act, 1968 provides for the setting up of corporations in the States of Assam, Bihar, Orissa, West Bengal and Rajasthan by the States concerned and in the Union territories of Manipur and Tripura by the Central Government. No Corporation has yet been set up but discussions have been initiated with the concerned States and the Union territories for the setting up of the corporations. Considerable preparatory work such as demarcation of areas between the corporations and cooperative credit societies, location of offices, personnel arrangements, etc. has to be completed by the concerned States and Union territories before the corporations can be established by them.

(b) The main function of the corporations will be to grant loans and advances for periods not exceeding 5 years for agricultural and allied operations to agriculturists, agricultural marketing and processing societies, Central cooperative banks and primary agricultural credit societies. It is intended to supplement

institutional agricultural credit in those parts of the States and Union territories where cooperative credit agencies are not sufficiently developed to meet the short and medium term requirement of agricultural credit. The contribution of the Central Government in the share capital will be 30 per cent in the case of a corporation set up by a State and 50 per cent in the case of a corporation set up in Union territory.

Paucity of Kerosene Oil in Chandigarh

783. SHRI SHRI CHAND GOYAL : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether there is a great paucity of kerosene oil at Chandigarh;

(b) if so, the reasons therefor; and

(c) the steps taken or proposed to be taken to meet the situation ?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINES AND METALS (DR. TRIGUNA SEN): (a) No, Sir.

(b) and (c) Do not arise.

बनारस हिन्दू विश्वविद्यालय के मैडिकल कालेज

784. श्री ओम प्रकाश त्यागी :

श्री रामस्वरूप विद्यार्थी :

क्या स्वास्थ्य तथा परिवार नियोजन और निर्माण, आवास तथा नगरीय विकास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या बनारस हिन्दू विश्वविद्यालय चिकित्सा कालेज के वर्तमान मुख्याध्यापक ने माध्यम तथा एम० एम० एस० की डिग्री प्राप्त की थी और उसके पश्चात् केवल दो पत्रों में परीक्षा देने के बाद ही उन्हें एम० बी० बी० एस० की डिग्री मिल गई थी;

(ख) यदि हाँ, तो क्या सरकार का विचार अन्य आयुर्वेदिक स्नातकों को ऐसी